

## Annexure - 5

Name of the Corporate Debtor: Panache Exports Private Limited  
Date of commencement of Liquidation: 23rd September 2022  
List of stakeholders as on: 23rd September 2022

## List of operational creditors (Government Dues)

Sl. No.	Details of claim received		Details of claim received		Details of claim admitted				Amount in INR				Remarks, if any	
	Department	Government	Date of Receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	% share in total amount of claims admitted	Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected		Amount of claim under verification
1	Union of India, Ministry of Commerce & Industry through Development Commissioner, SEEPZSEZ, Aambli (East), Mumbai 400 096 – Custom Duty Liability	Union of India, Ministry of Commerce & Industry	04.11.2022	10,77,99,000	10,77,99,000	Unsecured	-	-	18.06%	-	-	-	-	-
2	Union of India, Ministry of Commerce & Industry through Development Commissioner, SEEPZSEZ, Aambli (East), Mumbai 400 096 – Estate Dues	Union of India, Ministry of Commerce & Industry	04.11.2022	4,77,161	4,77,161	Unsecured	-	-	0.08%	-	-	-	-	-
3	Municipal Corporation of Greater Mumbai	Maharashtra Government	-	7,14,563	7,14,563	Unsecured	-	-	0.12%	-	-	-	-	- Claims have been admitted in accordance with Regulation 12(2)(c) of the Liquidation Process Regulations which provides that where a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder, and duly collated by the interim resolution professional or resolution professional, as the case may be, during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38 of the Code.
				<b>10,89,90,724.00</b>	<b>10,89,90,724.00</b>				<b>0.12%</b>					